

S.No.24

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-05-2024 AT 10:30 AM**

**CA (CAA) No. 15/230/HDB/2024**  
u/s. 230 of Companies Act, 2013

**IN THE MATTER OF:**

Dr. Sharat Maxvision Eye Hospitals Pvt Ltd.(Demerged Company) & Max  
Vision Eye Hospitals Pvt Ltd (Resulting Co.,) & Their Respective Share Holders  
& Creditors **...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**  
**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr R Inbaraju, for petitioner present through Video Conference.  
Matter passed over.  
Matter called again.  
Heard learned counsel for the petitioner. **For orders on 14/06/2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**